

ITEM NO.8

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).2166/2017

PIAREYA JI & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME

Respondent(s)

([ONLY I.A. NO. 164405/2024 IS LISTED UNDER THIS ITEM]
IA No. 164405/2024 - GRANT OF BAIL)

Date : 11-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s)

Mr. Devvrat, AOR

Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Rajkumar Yadav, Adv.
Mr. Dharendra Kumar Verma, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s) Mr. Namit Saxena, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner(s) prays for time to file requisite documents. As prayed, the matter stands adjourned by six weeks.

(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR